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Rajib Ray
Advocate

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

Original Application 72/2025/EZ

Prakash Das.

...Applicant

Versus

State of West Bengal & Others.

....Respondents

Affidavit on behalf of the I.C Kanksa Police Station, Respondent No. 6.

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Filed by:

Mr. Rajib Ray,
Advocate,

Bar Association Room No. 13,

High Court, Calcutta

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Before the National Green Tribunal, Eastern Zone Bench, Kolkata
Original Application 72/2025/EZ

Prakash Das.

...Applicant

Versus

State of West Bengal & Others.

....Respondents

Before the Notary
Govt. of West Bengal
Burdwan District
Burgapur

Affidavit on behalf of the I.C Kanksa Police Station, Respondent No. 6.

I, Sri Prasun Khan, son of Lt. Radhika Ranjan Khan, aged about 55 years, by faith: Hindu, by occupation- Government Service, now posted as I.C. Kanksa PS, Asansol Durgapur Police Commissionerate, do hereby solemnly verify and say as follows:-

1. I am the Inspector of Police, presently posted as I.C. Kanksa PS, Asansol Durgapur Police Commissionerate and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That this affidavit is being affirmed in pursuant to the solemn order passed by the Hon'ble Tribunal on 25.04.2025 whereby the Hon'ble Tribunal was pleased to direct all the respondents to file counter affidavit within four weeks.

3. That I have read a copy of the application purported to have affirmed by the applicant in this application (hereinafter mentioned as the "said application") and on perusal of the same I have understood the purports and contents thereof. I have been advised to deal with and/or traverse only those allegations of the said application which are material for proper adjudication of the case, which are hereby do save and except what are specifically admitted herein all the statements made in paragraphs of the said applications are denied and as if they have been traversed in seriatim.

That on perusal of the said order dated 25.04.2025, it could be ascertained that the allegations herein made in the instant Original Application, regarding illegally filling up water bodies situated in Village and Mouja- Prayagpur, P.S.-Kanksa, Block- Kanksa, J.L. No. 88, L.R. Dag No. 523, District-Paschim Burdwan within Trilokchandrapur Gram Panchayat.



23 MAY 2025

5. That in compliance with the said order dated 25.04.2025, a local enquiry has been carried out. In course of enquiry, the surrounding places of the water body in question was visited and found that some portion of the surrounding of land parcel under LR Dag No. 523 of Mouza- Prayagpur, JL No. 88, within TrilokchandrapurGram Panchayat, Dist.- Paschim Bardhaman is partly having built-up structures (residential as well as commercial buildings) and partly having water body. The water body portions has found filled with water hyacinth and full of weed plant. No sign of illegal filling up the water body could not be noticed.

6. That in compliance with the order of the Hon'ble Tribunal, the sharp vigil is being maintained so that Environment of this area is not polluted and/or the basic environmental elements namely Air, water and soil is not disturbed.

7. It is therefore prayed that the Hon'ble Tribunal may pass necessary order or further orders as it deem fit and proper in the interest of justice.

8. The statements made in paragraph 1 to 5 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

[Signature]
Advocate

Prasun Khan
Deponent, ⁵²³Inspector in Charge
Kanksa Police Station
ADPC
Dist. Paschim Bardhaman



Solemnly Affirmed before me, on this .. *23rd* day of *May* 20*25*
Sri/Smt. *Prasun Khan*
Id By *K. Ray* Advocate
Atali Banerjee
Mrs. Atali Banerjee Notary
Durgapur, Burdwan, W.B.
Regn No. *4612007* Govt. of W.B.

23 MAY 2025

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O. A. NO. 72/2025/EZ

In the matter of:

Prakash Das.

...Applicant

Versus

State of West Bengal & Others.

....Respondents

Affidavit on behalf of the respondent no.6, I.C

Kanksa Police Station.

RAJIB RAY

Advocate

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High Court, Calcutta

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